

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:7364
ANSWERED ON:22.05.2012
OWNERSHIP RIGHTS THROUGH GPA
Rama Devi Smt. ;Yadav Shri M. Anjan Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the buyers of houses are actually entitled to get the ownership right of their houses on the basis of the General Power of Attorney (GPA);
- (b) if not, the justification thereof; and
- (c) the status of house owners in Delhi who have purchased houses from the DDA on GPA ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): Delhi Development Authority (DDA) has informed that the GPA/Agreement to sell holders are being entertained for allowing conversion of DDA flats from leasehold to freehold as per the policy issued by Ministry of Urban Development, Government of India and in the light of Hon'ble Supreme Court Judgment dated 11.10.2011.

(c): Delhi Development Authority (DDA) has stated that no allotment is made by DDA on General Power of Attorney basis. Allotment of flats are being made by DDA on freehold basis.